

MESSAGE FROM RAJYA SABHA

Secretary : Sir, I have to report the following message received from the Secretary of Rajya Sabha :

"I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Wednesday, the 2nd May, 1956, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the reorganisation of the States of India and for matters connected therewith. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion."

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the reorganisation of the States of India and for matters connected therewith, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee : Shri Chandulal P. Parikh, Shri Biswanath Das, Shri K. Madhava Menon, Capt. Awadhesh Pratap Singh, Dr. Anup Singh, Shri A. Satyanarayana Raju, Shri M. D. Tumpalliwar, Shri K. S. Hegde, Shri Tarkeshwar Pande, Shri T. R. Deogirikar, Dr. P. Subbarayan, Shri J. V. K. Vallabharao, Shri V. K. Dhage, Shri Kishen Chand, Shri Surendra Mahanty, Shri Kaka Sahab Kalelkar and Shri Govind Ballabh Pant."

HINDU SUCCESSION BILL—Contd.

Clause 5—(Act not to apply to certain properties)

Mr. Deputy-Speaker : We shall now take up clause 5. The following are the selected amendments to clause 5 of the Hindu Succession Bill which have been indicated by the Members to be moved subject to their being otherwise admissible : Amendments Nos.

158,	6,	27,	28,
29,	30,	31,	32,
33,	34,	61,	62,
102,	159,	160,	182,

Pandit Thakur Das Bhargava : I beg to move :

Page 4—

omit lines 13 to 15.

Shri Rane (Bhusaval) : I beg to move :

Page 4—

after line 19, add :

"(ii) agricultural lands situated in the Indian Union."

Pandit Thakur Das Bhargava : I beg to move :

(i) Page 4—

after line 19, add :

"(iii) any family governed by the Mitakshara system."

(ii) Page 4—

after line 19, add :

"(iii) the Punjab State."

(iii) Page 4—

after line 19, add :

"(iii) the States of Punjab, Uttar Pradesh and Bihar".

(iv) Page 4—

after line 19, add :

"(iii) any State or territories in India, unless the Legislature or Legislatures of the States as the case may be, declare by resolution in this behalf that they agree to be governed by the Act, and unless, in case of territories, the Union Government after ascertaining the wishes of the territories concerned by plebiscite or otherwise, declare by a resolution that the Act shall apply to any such territory".

(v) Page 4—

after line 19, add :

"(iii) to any Joint Hindu family concerned".

(vi) Page 4—

after line 19, add :

"(iii) lands and rural areas".]